

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 2

C.P.(CAA)/54(MB)2024

IN

C.A.(CAA)/227(MB)2023

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **03.04.2024**

NAME OF THE PARTIES: **AMBIT FINVEST PRIVATE LIMITED**

Section 230-232 OF THE COMPANIES ACT, 2013

ORDER

1. Adv. Chandrakant Mhadeshwar, Advocate, appeared for the Petitioners.
2. The present Company Petition has been filed in the matter of Scheme of Amalgamation between Ambit Housing Finance Private Limited ('Transferor Company') and Ambit Finvest Private Limited ('Transferee Company') and their respective Shareholders and Creditors under the provisions of sections 230 to 232 of the Companies Act, 2013 read with other applicable provisions thereof.
3. The Petitioner Companies submits that they have served the notices upon the statutory/Regulatory Authority in compliance of the order dated 03.01.2024 passed in C.A. (CAA) 23 of 2024 and have filed necessary affidavit in compliance with this Tribunal.
4. At least 10 days before the date fixed for hearing, the Petitioner Companies to publish the notice of hearing of Petition in two local newspapers viz. 'Business Standard' in English and translation thereof in

‘Navshakti’ in Marathi, both having circulation in Maharashtra as per rule 15 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.

6. The Petitioner Companies shall issue notices, as required under Rule 8 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016, informing the date fixed for hearing, to:

- a. Central Government, through Regional Director (Western Region), Ministry of Corporate affairs;
- b. Registrar of Companies, Mumbai;
- c. GST Department;
- d. Official Liquidator, High Court of Bombay, in case of Transferor Companies;
- e. Reserve Bank of India.
- f. BSE limited.
- g. Jurisdictional Income Tax Authorities within whose jurisdiction, the Petitioner Companies assessment is made; and the Nodal Authority in the Income Tax Department having jurisdiction over such authority i.e., Pr. CCIT, Mumbai, Address: 3rd Floor, Aayakar Bhawan, Mahrishi Karve Road, Mumbai 400 020;
- h. Any other sector Regulatory Authority as is applicable. The Petitioner Companies shall post Notices along with the copy of the Scheme on their respective Websites, if any.

10. Petition admitted returnable on 17.05.2024.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)
/NP/

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)